

Since the point in issue is no longer *res integra*, therefore, we do not insist upon the respondents for formal reply, as it will not improve their case and it shall be a sheer wastage of public money and time.

In the present case, the applicant is already getting disability element of disability pension **for life w.e.f 01.08.2003 @ 20%** disability as is apparent from Annexure A-7, therefore, he is entitled for the benefit of rounding off by computing his disability element of disability pension to the extent of **50% as against 20% with effect from 01.08.2003**. Accordingly, the application is allowed on the same terms as in **Ram Avtar's case** (supra) and order dated 06.08.2018 (Annexure A-6) is set aside.

On verification of the aforesaid factual facts from their record, the respondents shall calculate the arrears and release it to the applicant after getting the requisite government sanction followed by PPO within a period of four months from the date of receipt of certified copy of this order by the learned counsel for the respondents, failing which arrears shall carry interest @ 8% p.a w.e.f the date it fell due.

Application is disposed of in the aforestated terms.

(AG Thapliyal)
Member (A)
sks

(Mohammad Tahir)
Member (J)